

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4069  
ANSWERED ON:30.04.2012  
HAILAKANDI BY PASS  
Suklabaidya Shri Lalit Mohan

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the tender for construction of Hailakandi by-pass in Assam which is a pressing demand of the local people for a long time, was floated in September, 2011 but the work order for construction has not yet been issued;
- (b) if so, the reasons for inordinate delay in executing the said project; and
- (c) the steps taken/proposed to be taken by the Government to expedite the implementation and completion of the bypass alongwith the timeframe fixed for completion of the project?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) to (c) The tender for the construction of Hailakandi bypass was invited by the Public Works Department, Govt. of Assam (PWD, Assam) on 6th August 2011 and bids were received on 14th September, 2011. The construction of the bypass has been delayed as the Notification under section 3A of the NH Act 1956 issued on 31.03.2010 for acquisition of land has lapsed as the land acquisition process could not be completed by the State Govt. within the stipulated period of one year due to court case and conduct of public hearing by Deputy Commissioner, Hailakandi as per court order. The process for land acquisition has been started afresh by Govt. of Assam and fresh Notification under section 3A of the NH Act 1956 is under process for publication. All efforts are being made, through close monitoring, to complete the land acquisition process so that the work can be awarded for construction. The time for completion of the bypass as stipulated in the tender is 24 months from the date of award.